

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 184/GT/2014

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Order: 30.3.2016

IN THE MATTER OF

Approval of tariff of Rampur Hydro Electric Project (412 MW) for the period from the actual date of commercial operation of Unit-I till 31.3.2019

AND IN THE MATTER OF

SJVNL Limited

...Petitioner

Vs

1. Electricity Department, Union Territory of Chandigarh, Chandigarh
2. Power Development Department, Govt of J&K, Jammu
3. Uttarkhand Power Corporation Ltd, Dehradun
4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
5. Ajmer Vidyut Vitaran Nigam Ltd, Ajmer
6. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
7. Haryana Power Purchase Centre, Panchkula
8. Himachal Pradesh State Electricity Board, Shimla
9. Government of Himachal Pradesh, Shimla
10. Uttar Pradesh Power Corporation Ltd, Lucknow
11. Punjab State Power Corporation Ltd, Patiala

...Respondents

Interim Order

This petition has been filed by the petitioner, SJVNL for approval of generation tariff in respect of Rampur HE Project (412 MW) ('the generating station') for the period from the actual date of commercial operation of Unit-I to 31.3.2019 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 ('the 2014 Tariff Regulations').

2. The Commission vide order dated 27.1.2015 granted adhoc tariff for the generating station for the period from the actual date of commercial operation of Unit-I to 31.3.2016, subject to adjustment after determination of final tariff in accordance with the provisions of the 2014 Tariff Regulations.



3. During the hearing on 10.3.2016, the representative of the petitioner made detailed submissions in the matter and also prayed that final tariff may be determined by the Commission. However, the Commission vide ROP of the hearing dated 10.3.2016 directed the petitioner to submit certain additional information and has listed the matter for hearing on 24.5.2016. The representative of the petitioner prayed that since the adhoc tariff is valid till 31.3.2016, the same may be extended till determination of final tariff.

4. Considering the fact that the adhoc tariff granted for the generating station is valid till 31.3.2016 and it will take some time to issue the final tariff order, we direct that the adhoc tariff granted vide order dated 27.1.2015 shall remain applicable till 31.8.2016 or till determination of final tariff whichever is earlier.

-Sd/-
(Dr. M.K. Iyer)
Member

-Sd/-
(A. S. Bakshi)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

